



2026:AHC:170783

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 725 of 2026

Amit Singh @ Tillu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Arun Kumar Patel, Prem Narayan Singh, Rajendra Kumar Singh, Satyendra Narayan Singh
Counsel for Opposite Party(s) : Jayendra Jauhari, Ravi Prakash Mishra, Yash Mishra, G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Anil Srivastava, learned Senior Counsel assisted by Shri Arun Kumar Patel, Shri Prem Narayan Singh, Shri Rajendra Kumar Singh and Shri Satyendra Narayan Singh, learned counsel for the applicant, Shri Vishal Singh, holding brief of Shri Ravi Prakash Mishra, learned counsel for the first informant and Shri Chandra Shekhar Saran, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 268 of 2018, under Section 376 of I.P.C., Police Station Sarai Inayat, District Prayagraj, during the pendency of the trial.
3. Learned Senior Counsel for the applicant has submitted that the applicant has been falsely implicated in the present case though there is no incriminating material against him. It is further submitted that the victim is a major lady and her medico legal report does not support the allegation of commission of rape on her. It is further submitted that due to some communication gap between the applicant and his counsel, he could not appear before the learned trial Court for significant period and now he is ready and willing to cooperate in the trial. It is further submitted that the applicant is having criminal history, which has been duly explained in the supplementary affidavit already filed and the applicant has been languishing

in jail since 16.11.2025, in case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. Per contra, learned counsel for the first informant and learned A.G.A. have vehemently opposed the prayer for bail and it has been submitted by them that the applicant remained absconding for approximately seven years, and the trial has been delayed due to his abscondence.

5. As per first information report, the applicant is said to have committed rape on the victim, who is a major lady and her medico legal report does not support the allegation of commission of rape on her. It is further submitted that due to some communication gap between the applicant and his counsel, he could not appear before the learned trial Court for significant period and now he is ready and willing to cooperate in the trial. It is further submitted that the applicant is having criminal history, which has been duly explained in the supplementary affidavit already filed and the applicant has been languishing in jail since 16.11.2025.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Accordingly, the present application is **ALLOWED**.

8. Let the applicant- **Amit Singh @ Tillu** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

(i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to

dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

(iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

(iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through **Jail Superintendent**, Prayagraj via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 13, 2026

RKM